GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO. 5352

TO BE ANSWERED ON 28-03-2018

DEADLINE FOR AADHAAR LINKAGE

5352. PROF. SAUGATA ROY:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government intends to extend the deadline for Aadhaar linking with various services:
- (b) if so, the details thereof;
- (c) the details of Government services linked to Aadhaar;
- (d) whether the said services are updated for Aadhaar linking; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI K. J. ALPHONS)

(a) and (b): Hon'ble Supreme Court, in W.P (C) 494 of 2012 regarding Aadhaar matters, has passed an interim order dated 13th March, 2018 on the issue of extension of deadline for Aadhaar linking with various schemes/services. The relevant extract of the said order reads as under:-

"......on a query being made, Mr. K.K. Venugopal, learned Attorney General for India submitted that this court may think of extending the interim order. However, the benefits, subsidies and services covered under Section 7 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016 should remain undisturbed.

Having heard learned counsel for the parties, we accept the submission made by the learned Attorney General. Subject to that, we direct that the interim order passed on 15.12.2017 shall stand extended till the matter is finally heard and the judgment is pronounced. That apart, the directions issued in the interim order shall apply as stated in paragraphs 11 to 13 in the said order....

It is also directed that the same shall also control and govern the Passports (1st Amendment) Rules, 2018."

(c), (d) and (e): Different Ministries/Departments of Central Government have issued notifications under section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act 2016, in respect of 252 Schemes till 31st December 2017, where Aadhaar authentication or proof of possession of Aadhaar as a means of identification of beneficiary is a requirement. These notifications also provide mechanism to

handle such cases where Aadhaar number is not assigned to an individual and instruct implementing agencies to deliver benefits on the basis of alternate identity documents.
